

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.746/2018

M.A. No.810/2018

M.A. No.811/2018

Friday, this the 17<sup>th</sup> day of August, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

**Hon'ble Mr. S.N. Terdal, Member (J)**

1. Vandana aged about 26 years  
d/o Shri Rajbir Mann  
r/o H.No.593,  
VPO Khera Khurd  
Delhi – 110 082
2. Amit aged about 28 years  
s/o Sh. Verender  
r/o H.No.427, VPO Khera Khurd  
Delhi – 110 082
3. Jitendra Kumar aged about 27 years  
s/o Sh. Vidya Sagar Prasad  
r/o Vill Ghana Bigha,  
PO Mandachh  
PS Telhara, Bihar - 801306

..Applicants

(Mr. Amit Chawla, Advocate)

Versus

1. The Secretary  
M/o Communication & IT  
Department of Posts  
Dak Bhawan, Sansad Marg  
New Delhi – 110 001
2. The Chief Postmaster General  
Dak Tar Bhawan  
GPO Parliament Street  
New Delhi – 110 001

..Respondents

(Mr. Manish Kumar, Advocate)

**O R D E R (ORAL)****Mr. K.N. Shrivastava:**M.A. No.810/2018 (COD)

Through the medium of this M.A., prayer has been made for condonation of delay of 185 days in filing O.A. No.746/2018. For the reasons stated in the M.A., which is duly supported by sworn-in affidavit, this M.A. is allowed. Delay of 185 days in filing the O.A. is hereby condoned.

M.A. No.811/2018

M.A. seeking joining together in a single petition is allowed.

O.A. No.746/2018

Pursuant to the Annexure A-1 Advertisement dated 21.02.2014, inviting applications for various posts, viz. Postal Assistants/Sorting Assistants/Postal Assistants (Savings Bank Control Organization/ Postal Assistants (Foreign Post Organization) / Postal Assistants (Returned Letter Offices/ Postal Assistants (Mail Motor Services) and Postal Assistants (Circle and Regional Offices), the applicants had participated in the written examination as well as typing test. However, the respondents cancelled the examination vide impugned Annexure A-1 order dated 14.10.2015. It is stated that identically situated applicants in O.A. No.2795/2016 (**Ashish Gupta & others v. Union of India & another**) had challenged the order dated 14.10.2015 and had also sought a direction to the respondents to declare them as successful in the examination and accordingly, grant the consequential benefits. Mr. Amit Chawla, learned counsel for applicants,

thus, submitted that this O.A. can be disposed of in terms of order dated 10.04.2018 passed in O.A. No.2795/2016.

2. Mr. Manish Kumar, learned counsel for respondents argued that against the order of the Tribunal in O.A. No.2795/2016, the respondents are going to approach the Hon'ble Delhi High Court and he, thus, opposed allowing the instant O.A. in accordance with order dated 10.04.2018 passed in O.A. No.2795/2016.

3. We have perused the records. We find that the reliefs claimed in this O.A. are exactly the same that were claimed by the applicants in O.A. No.2795/2016. The order in said O.A., allowing the reliefs claimed, holds the field as on date. Hence, we dispose of this O.A. in accordance with the order dated 10.04.2018 passed in O.A. No.2795/2016.

There shall be no order as to costs.

**( S.N. Terdal )**  
**Member (J)**

**( K.N. Shrivastava )**  
**Member (A)**

**August 17, 2018**  
/sunil/